

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Miscellaneous Appln.No.245 of 1994 in

Dated:-

14 JUN 1994

APPLICATION NUMBER: 871 of 1993

APPLICANTS:

RESPONDENTS:

Smti. Rajalakshmi K.A. and another v/s. Secretary, M/o. Agriculture  
to. New Delhi and Others.

1. Sri.H.L.Sridhara Murthy, Advocate,  
No.61, Second Cross, G.P.Extension,  
Bangalore-560 019.

2. The Administrative Officer,  
Central Institute of Coastal Engineering  
for Fishery, No.64, Palace Road, Bangalore-52.

3. Sri.M.V.Vasudeva Rao, Addl.C.G.S.C.  
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 07-06-1994.

*S. Shashikumar*  
for DEPUTY REGISTRAR 04/6/94  
JUDICIAL BRANCHES.

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Date	Office Notes	Orders of Tribunal
	 <p>PKS(VC)/TVR(MA)</p> <p>7.6.1994</p> <p><u>ORDERS ON M.A.245/1994 in O.A.871/93</u></p> <p>Heard.</p> <p>In the circumstances mentioned, the time for compliance of our order in O.A. 871/1993 is extended for a further period of 2 months from the date of this order. There will be no further extension.</p> <p style="text-align: right;">Sd/- M(A)</p> <p style="text-align: right;">VC</p> <p>TRUE COPY</p> <p>S. Sarker (4/6) SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH D.A. 1994</p>	

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 21 JAN 1994

APPLICATION NO(s) 871 / 93

APPLICANTS:

K. A. Rajalakshmi & another vs UOI & others  
TO.

RESPONDENTS:

1. Sri H. L. Sridharan Mercilay, Advocate,  
No. 61, II Cross, G. P. Extension, Bangalore-19.
2. Union of India, by its Secretary,  
Ministry of Agriculture, Department  
of Agriculture and Cooperation  
of Agriculture, New Delhi-I
3. Kastur Bhawan, Central Institute of  
3. The Director, Central Institute of  
Coastal Engineering for fisheries  
64, Palampur Road, Bangalore-52.
4. Sri. M. V. Rao, Adv. Central Govt  
Standing Counsel, High Court Building  
Bangalore.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 11.1.94.

R. Shanthi  
21/1/94  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

APPLICATION NO. 871/1993

DATED THIS THE ELEVENTH DAY OF JANUARY, 1994

Present: Mr. Justice P.K. Shyamsunder, Vice Chairman

Mr. T.V. Ramanan, Member (A)

1) Smt. K.A. Rajalakshmi  
Aged about 43 years  
D/O Shri K.S. Aswathaiah  
Stenographer Grade-III  
Office of the Central Institute  
Of Coastal Engineering For Fishery  
64, Palace Road, Bangalore-560 052      ...

2) Shri N. Nagendra Rao  
Aged about 35 years  
S/o. Shri N.R. Nagash Rao  
Stenographer Grade-III  
Office of the Central Institute of  
Coastal Engineering for Fishery  
64, Palace Road, Bangalore-52.      ..... Applicants

(By Shri H.L. Sridhara Murthy, Advocate)

Vs.

1) Union of India  
represented by its Secretary  
Ministry of Agriculture  
Department of Agriculture and  
Co-operation, 'Krishi Bhavan'  
New Delhi - 110 001.

2) The Director  
Central Institute of Coastal  
Engineering for Fishery  
64, Palace Road, Bangalore-52      ..... Respondents

(By Shri M. Vasudeva Rao, Advocate)



O R D E R

Mr. Justice P.K. Shyamsunder, Vice Chairman

After having heard both sides, we think it appropriate  
to direct the Government (R-1) to take a decision with reference  
to the Study Team Recommendations on the basis of which the  
upgradation of the post of Stenographer Gr.III to Gr.II is to be  
carried out. We are told the applicants have been stagnating

at a particular level. It is, therefore, just and proper the Government accelerates its decision in the matter.

We, therefore, direct the Government to take an appropriate decision in the matter within 4 months from the date of receipt of a copy of this order. Any decision taken should heed to Annexures-A2 and A3 stated to be helpful to the <sup>cause</sup> applicant.

2. With these observations, the application stands disposed off finally. We direct a copy of this order be despatched to Government of India for information and necessary action.

Sd-

~~Shyam~~  
(T.V. RAMANAN)  
MEMBER(A)

Sd-

(P.K. SHYAMBUNDER)  
VICE CHAIRMAN

TRUE COPY

MR.

R. Gopal  
21/1/94  
TELEGRAM OFFICE  
ADMINISTRATIVE DEPARTMENT  
ADJUDICAL BENCH  
BENGALORE